

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mangloo
FIR No. 408/2012
PS Punjabi Bagh
U/s. 302/324/394/397/201/411 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ankur Rai, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9582433616 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mangloo for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Naveen, PS Punjabi Bagh alongwith report regarding no previous involvement.

 Contd..2..

State Vs Mangloo
FIR No. 408/2012
PS Punjabi Bagh
U/s. 302/324/394/397/201/411 IPC

-2-

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mohd. Asif
FIR No. 419/2020
PS Paschim Vihar West
U/s. 379/411 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Kashmir Singh, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810100675 called through mobile no. 9968507700 of Naib Court Sh. Dilawar Dabas.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mohd. Asif for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs Mohd. Asif
FIR No. 419/2020
PS Paschim Vihar West
U/s. 379/411 IPC

-2-

Police report received from ASI Umed Singh, PS Paschim Vihar West alongwith report regarding previous involvement of applicant/accused in case FIR No. 887/2019, PS Paschim Vihar East and case FIR No. 80/2020, PS Paschim Vihar East.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Vinod Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/325/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ashish Aggarwal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810077771 called through mobile no. 9968507700 of Naib Court Sh. Dilawar Dabas.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Vinod Mahto for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs Vinod Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/325/34 IPC

State Vs Vinod Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/325/34 IPC

-2-

Police report received from SI Kamal Sharma, PS Patel Nagar alongwith report regarding no previous involvement of the applicant/accused in any other criminal case.

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2015 for the offence punishable under Section 302/325/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Vinod Mahto S/o Sh. Jaynath Mahto** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.

Contd..3..

State Vs Vinod Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/325/34 IPC

-3-

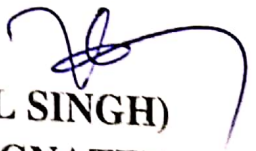
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Aamir Khan

FIR No. 326/2016

PS Vikas Puri

U/s. 302/307/452/427/147/148/149/34/120B IPC

12.06.2020


This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. S P Sharma, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Aamir Khan for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The case pertains to offence U/s.302/307/452/427/147/148/149/34/120B IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

 **Contd..2..**

State Vs Aamir Khan
FIR No. 326/2016
PS Vikas Puri
U/s. 302/307/452/427/147/148/149/34/120B IPC

Vs. Aamir K
No. 326/16
S Vikas Puri
U/s. 302/307/452/42

-2-

The present interim bail application is, therefore,
dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti, to Ld. Counsel for
accused.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Takkar @ Imran
FIR No. 67/2018
PS Khyala
U/s. 302/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. B S Chauhan, Ld. Counsel for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Takkar @ Imran for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police reply already received from Inspector Arvind Kumar, PS Khyala alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

Contd..2..



State Vs Takkar @ Imran
FIR No. 67/2018
PS Khyala
U/s. 302/34 IPC

-2-

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Balvinder Singh @ Bablu
FIR No. 540/2014
PS Tilak Nagar
U/s. 302/307/393 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9899641617 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Mangloo for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Naveen, PS Tilak Nagar. However, report is not proper.



Contd..2..

ADDL.

State Vs Balvinder Singh @ Bablu
FIR No. 540/2014
PS Tilak Nagar
U/s. 302/307/393 IPC


-2-

Let report be called from IO/SHO, PS Tilak Nagar, regarding previous involvement of applicant/accused in any other criminal case.

Report from the concerned Jail Superintendent still not received.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Put up for receipt of reports and consideration of interim bail application for 17.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Binay Devnath
FIR No. 81/2019
PS Patel Nagar
U/s. 397/411/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Sharma, Ld. counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Binay Devnath for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from SI Satyavir Singh, PS Patel Nagar submitting that the applicant/accused is also involved in e-FIR No. 0000107/2019 u/s 356/379/411/34 IPC and case FIR No. 56/2019, u/s 379/411/34 IPC, PS Connaught Place.

Contd..2..



State Vs Binay Devnath
FIR No. 81/2019
PS Patel Nagar
U/s. 397/411/34 IPC

ADDL. SESSIONS
IN THE CO

-2-

At this stage, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present interim bail application. Statement of Ld. Counsel for applicant/accused to that effect recorded separately on the application itself.

In view of the statement, present interim bail application is dismissed as withdrawn.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Aman @ Chunnu
FIR No. 296/2016
PS Paschim Vihar East
U/s. 302/449/411/392/120B/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rakesh Sharma, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Aman @ Chunnu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

Contd..2..



State Vs Aman @ Chunnu
FIR No. 296/2016
PS Paschim Vihar East
U/s. 302/449/411/392/120B/34 IPC

State

-2-

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Ravi Singh
FIR No. 340/2019
PS Tilak Nagar
U/s. 302 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, Ld. Remand Advocate from DLSA for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Ravi Singh for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..


State Vs Ravi Singh
FIR No. 340/2019
PS Tilak Nagar
U/s. 302 IPC

-2-

The accused has been in JC since 15.07.2019, i.e., for a period lesser than two years, for the offence u/s 302 IPC. For this reason, the present application is not covered by criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail to the applicant/accused.

In fact, the application itself mentions in para No. 5 that it is not covered by criteria the laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail to the applicant/accused.

Therefore, the application is transferred to Roaster Court of Ld. ASJ, West, as per Bail Roaster for 15.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 714/2020
State Vs. Sunny @ Lallu
FIR No. 862/2014
PS Rajouri Garden
U/s. 302/307/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Satish Kumar, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules twice, because of which the present application is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court. For this reason, the present application cannot be dealt with by this Court.

Contd..2..



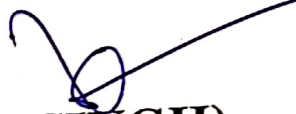
*FIR No. 862/2014
PS Rajouri Garden
U/s. 302/307/34 IPC*

--2--

862/14
Rajouri Gar
302/307/34

The present application for grant of interim bail of the accused is, therefore, dismissed.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Samar @ Parvesh @ Kamal
FIR No. 204/2016
PS Patel Nagar
U/s. 302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Anurag Jain, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused **Samar @ Parvesh @ Kamal** for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, Jail No. 03, Tihar Jail, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules for four times on 02.01.2020, 29.01.2020, 25.02.2020 and 6.03.2020.



IN THE COURT OF
WEST DISTRICT, T

Bail Application No. 506/2020
State Vs. Samar @ Parvesh @ Ka
FIR No. 204/2016
PS Patel Nagar

State Vs Samar @ Parvesh @ Kamal
FIR No. 204/2016
PS Patel Nagar
U/s. 302/34 IPC

-2-

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Deepanshu @ Pappu

FIR No. 468/2015

PS Patel Nagar

U/s. 302/394/397/411 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Gupta, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Deepanshu @ Pappu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Kamal Sharma, PS Patel Nagar alongwith report regarding no previous involvement.

Contd..2..


State Vs Deepanshu @ Pappu
FIR No. 468/2015
PS Patel Nagar
U/s. 302/394/397/411 IPC

-2-

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules on 04.03.2020.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 413/2020
State Vs. Sudhir Kumar
FIR No. 463/2018
PS Nihal Vihar
U/s. 304B/498A/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ramesh Chander, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sudhir Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, the applicant/accused Faizan Ahmed has been in J/c since 29/07/2018 i.e. for the period lesser than two years for the offence U/s. 498A/304B/34 IPC, that is not lesser in gravity than the offence of murder, punishable U/s. 302 IPC. Upon this consideration, the present application is not found covered by criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Contd..2..



IN THE
WEST DIS.

Application No. 413/2020
Vs. Sudhir Kumar
FIR No. 463/18
PS Nihal Vihar
U/s. 304B/498A/34

FIR No. 463/2018
PS Nihal Vihar
U/s. 304B/498A/34 IPC

--2--

The present interim bail application is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pankaj @ Dinesh
FIR No. 195/2018
PS Mianwali Nagar
U/s. 307/34 IPC & 25/27/54/59 Arms Act**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Remand Advocate from DLSA for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pankaj @ Dinesh for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

State Vs Pankaj @ Dinesh
FIR No. 195/2018
PS Mianwali Nagar
U/s. 307/34 IPC & 25/27/54/59 Arms Act


-2-

Report received on behalf of SHO, PS Paschim Vihar West. However, the report is not proper as report regarding previous involvement not filed.

Issue notice to the IO/SHO, PS Mianwali Nagar to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Put up for receipt of reports and consideration of bail application on 17.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Vishal @ Chini
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Yogesh Swaroop, Ld. Counsel for applicant/accused.
SI Kamal Sharma from PS Patel Nagar present.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Vishal @ Chini for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs Vishal @ Chini
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

IN THE COURT
ADDL. SESSIONS JUDGE-

State Vs. Vishal @ Chini
10.06.20

-2-

Police report already received from SI Kamal Sharma
alongwith report regarding no previous involvement.

Report still not received from the concerned Jail
Superintendent.

**Issue notice to concerned Jail Superintendent to
report about conduct of the accused during custody in jail.**

Put up for receipt of report and consideration of bail
application for 17.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Lalit Chandna
FIR No. 318/2017
PS Moti Nagar
U/s. 302/394/397/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. , Ld. Counsel for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Lalit Chandna for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Manjeet Singh, PS Moti Nagar. However, the report is not proper.



Contd..2..

State Vs Lalit Chandna
FIR No. 318/2017
PS Moti Nagar
U/s. 302/394/397/34 IPC


vs. La.
No. 318/1
Moti Nagar
is. 302/394/397/
09.06

-2-

Report received from the concerned Superintendent, Central Jail No. 08/09, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Issue notice to the complainant / victim through SHO to appear in person on the NDOH to report about threat perception from the applicant/accused alongwith previous involvement of applicant/accused in any other criminal case.

Put up for receipt of report and consideration of interim bail application for 17.06.2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Manoj Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/325/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ashish Aggarwal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810077771 called through mobile no. 9968507700 of Naib Court Sh. Dilawar Dabas.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Manoj Mahto for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Contd..2..



State Vs Manoj Mahto
FIR No. 159/2016
PS Patel Nagar
U/s. 302/325/34 IPC

-2-

It is reported by the Reader that the applicant/accused has already been granted interim bail vide order dated 06.06.2020 of this court itself.

Since the applicant/accused has already been granted interim bail, the present application is not maintainable. Hence, the same is dismissed.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Jagdish
FIR No. 115/2019
PS Anand Parbat
U/s. 498A/304B/34 IPC**

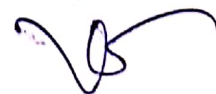
12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Kanwarpreet Singh, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9717489929 called through mobile no. 9968507700 of Naib Court Sh. Dilawar Dabas.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Jagdish for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..


State Vs Jagdish
FIR No. 115/2019
PS Anand Parbat
U/s. 498A/304B/34 IPC

-2-

The accused has been in JC since 02.06.2019, i.e., for a period lesser than two years for the offence u/s 498A/304B/34 IPC, which is not lesser in gravity than offence under Section 302 IPC, in terms of punishment prescribed.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be sent to Ld. counsel for applicant/accused as prayed for, on his Whatsapp.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 568/2020
State Vs. Arun Yadav S/o. Sh. Ishwar Yadav
FIR No. 381/2014
PS Patel Nagar
U/s. 302/394/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vivek Aggarwal, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Arun Yadav for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of accused during his custody in jail.

As per record, accused Arun Yadav is a **resident of Jharkhand**. The accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused Arun Yadav, his family as well as society that the accused stays in judicial custody for the time being.

Contd..2..




FIR No. 381/2014
PS Patel Nagar
U/s. 302/394/34 IPC

--2--

Considering the address of accused Arun Yadav i.e. Jharkhand, the present application for grant of interim bail is dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 343/2020
State Vs. Munna Paswan S/o. Sh. Chhutan Paswan
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Counsel for applicant/accused.

Vide order dated 03/06/2020, applicant/accused Munna Paswan was granted interim bail of 30 days subject to verification of his address before release. The applicant/accused has not been released by concerned Jail Superintendent.

The report has been received from Inspector Kuldeep Singh, PS Kirti Nagar that accused Munna Paswan does not reside at the Delhi address mentioned in records. His Darbhanga, Bihar address remains unverified.

Considering the address verification report, as per which accused Munna Paswan does not live at the local address of Delhi, the

Contd..2..




*FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC*

--2--

accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused Munna Paswan, his family as well as society that the accused stays in judicial custody for the time being. The present application for grant of interim bail is, therefore, dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused, as prayed for.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 297 & 733 of 2020
State Vs. Himanshu Tyagi
FIR No. 353/2017
PS Mundka
U/s. 307/34 IPC & Section 25/27 Arms Act.

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Remand Advocate from DLSA for
the applicant / accused.

Sh. B.P. Sharma, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Himanshu Tyagi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report, received from Central Jail No.10, Rohini Jail, accused Himanshu Tyagi has already availed of interim bail from 06/02/2018 to 02/03/2018 and from 15/02/2020 to 07/03/2020 on various grounds by the concerned trial court.



Contd..2..

FIR No. 353/2017

--2--

PS Mundka

U/s. 307/34 IPC & Section 25/27 Arms Act.

As per record, accused Himanshu Tyagi is a resident of Amroha, U.P. The accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused Himanshu Tyagi, his family as well as society that the accused stays in judicial custody for the time being.

Considering the address of accused Himanshu Tyagi i.e. Amroha, U.P., the present application for grant of interim bail is dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel and private counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 452 & 487 of 2020
State Vs. 1. Mohd. Salim
2. Shahnaz Begum

FIR No. 23/2018
PS Khyala
U/s. 302/323/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Remand Advocate from DLSA for the applicants/accused persons.

Inspector Arvind Kumar, PS Khyala is present and files report.

The court has been apprised that Special PP has been appointed by State to prosecute this case.

This is a recent case of murder, dated 01/02/2018. Inspector Arvind Kumar has filed the statement of complainant Yashpal Saxena alongwith his report that whilst his son Ankit was murdered, he and his wife continued to face threat to life from the accused. The report is perused.



Contd..2..


State Vs. 1. Mohd. Salim
2. Shahnaz Begum
FIR No. 23/2018
PS Khyala
U/s. 302/323/34 IPC

--2--

Considering the report, the court is prima facie of the view that there is perceptible threat to the family of complainant from the accused.

The present applications are hereby dismissed.

Copy of this order be given dasti to Ld. DLSA counsel for applicants/accused persons, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 689/2020
State Vs. Indra Devi
FIR No. 295/2010
PS Moti Nagar
U/s. 302/34 IPC

12.06.2020

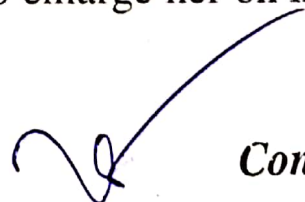
This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Aditya Sharda, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Indra Devi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from IO/SHO PS Moti Nagar, accused Indra Devi evaded arrest from the year 2010 to 2016 and was declared proclaimed offender by the Court. Accused was sent to judicial custody as a proclaimed offender. Considering the previous conduct of the accused, I do not deem it safe to enlarge her on interim bail. The application is, therefore, dismissed.




Contd..2..

FIR No. 295/2010
PS Moti Nagar
U/s. 302/34 IPC

--2--

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

ate Vs. Indra De
FIR No. 295/10
PS Moti Nagar

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 629/2020
State Vs. Subhash @ Gaurav
FIR No. 285/2017
PS Khyala
U/s. 302/394/397/411/201 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Jaidev Solanki, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Subhash for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Inspector Arvind Kumar, PS Khyala is present and files report.

This is a recent case of murder, dated 06/09/2017. Inspector Arvind Kumar has filed the statement of complainant Vinod Kumar alongwith his report that accused is his close neighbour and he continues to face threat to life from the accused. The report is perused.

Contd..2..



FIR No. 285/2017

--2--


PS Khyala

U/s. 302/394/397/411/201 IPC

Considering the report, the court is prima facie of the view that there is perceptible threat to the family of complainant from the accused.

The present applications are hereby dismissed.

Copy of this order be given dasti to Ld. counsel for applicants/accused persons, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 279/2020
State Vs. Kamal @ Nitin S/o. Sh. Vijay Kumar
FIR No. 62/2018
PS Rajouri Garden
U/s. 302/120B/147/149/174A IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A.D. Malik, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Kamal @ Nitin for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Rajouri Garden.

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

FIR No. 62/2018

--2--

PS Rajouri Garden

U/s. 302/120B/147/149/174A IPC


As per report, accused Kamal @ Nitin alongwith other accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/120B/147/149/174A IPC.

The case pertains to offence U/s. 302/120B/147/149/174A IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The application is, therefore, dismissed as not maintainable and it is not deemed safe to enlarge the accused on interim bail.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 334/2020
State Vs. Kuldeep S/o. Sh. Chhotte Lal
FIR No. 148/2017
PS Khyala
U/s. 302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pradeep Anand, Ld. counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Kuldeep for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Inspector Bhupesh Kumar, Addl. SHO PS Paschim Vihar East, is present. He reports that there is continued threat perception to the family of victim and witnesses from the accused. He has not filed any written report in this regard.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Khyala.

Contd..2..




FIR No. 148/2017
PS Khyala
U/s. 302/34 IPC

--2--

As per report received from concerned Jail Superintendent, the conduct of accused in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules on 18/12/2019 and 07/03/2020, because of which the present application is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court. For this reason, the present application cannot be dealt with by this Court.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 468/2020
State Vs. Rajesh Jha
FIR No. 236/2016
PS Khyala
U/s. 302/341/452/324/120B/34 IPC

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

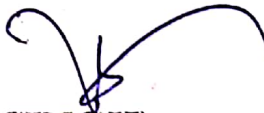
Sh. B.C. Joshi and Sh. Anurag, Ld. Counsels for applicant /
accused.

Inspector Arvind Kumar, PS Khyala is present and seeks time
to file the report.

**Inspector Arvind Kumar, PS Khyala, is directed to report
about threat perception to victim/witnesses from the accused and
regarding his previous involvement.**

**Also issue notice to complainant/victim through Inspector
Arvind Kumar, PS Khyala, for next date of hearing.**

Put up for consideration on 17/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Bail Application No. 493/2020
State Vs. Ramanand Sagar
FIR No. 862/2014
PS Rajouri Garden
U/s. 307/302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Gaurav Deval, proxy counsel for counsel Sh. Zia Afroz
for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Ramanand Sagar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules, because of which the present application is not covered



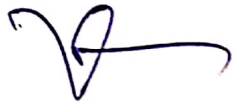
Contd..2..

*FIR No. 862/2014
PS Rajouri Garden
U/s. 307/302/34 IPC*

under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court. For this reason, the present application cannot be dealt with by this Court.

The present application for grant of interim bail of the accused is, therefore, dismissed.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 578/2020

Bail Application No. 577/2020

State Vs. 1. Rajdev &
2. Ajay

FIR No. 258/2013

PS Nihal Vihar

U/s. 302/120B/506/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. U.K. Giri, Ld. Counsel for applicant/accused.

As per report filed by SHO PS Nihal Vihar, applicant/accused Rajdev and Ajay have never stayed at the fresh address furnished by their counsel. As per report, the accused persons have already left the address mentioned in records and none of their family members are found residing at the address available on record. None of the close family members of the applicant/accused persons are found residing at the fresh address. The applicant/accused persons are permanent residents of Bihar.



Contd..2..

FIR No. 258/2013

--2--

PS Nihal Vihar


U/s. 302/120B/506/34 IPC

The accused persons cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused Rajdev and Ajay, their families as well as society that the accused persons stay in judicial custody for the time being.

Considering the address of accused Rajdev and Ajay i.e. Bihar, the present applications for grant of interim bail are dismissed.

The applications are disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicants/accused persons, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 700, 701 & 705 of 2020

State Vs. 1. Sitam Das
 2. Umesh Kumar
 3. Jokhu Sahani

FIR No. 265/2017

PS Mundka

U/s. 302/396/412/120B/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Hari Kishan, Ld. Counsel for applicants/accused persons has appeared through video conferencing, through Whatsapp video call at his mobile no. 9811756714 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicants/accused persons could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicants/accused persons is visible and audible to all the persons present in the court room.

 Contd..2..

State Vs. *1. Sitam Das*
2. Umesh Kumar
3. Jokhu Sahani

--2--

FIR No. 265/2017
PS Mundka


Reply to the bail application alongwith report regarding no previous involvement of the accused persons received from IO/SHO PS Mundka.

As per record, accused persons 1. Sitam Das, 2. Umesh Kumar and 3. Jokhu Sahani are permanent **residents of District Motihari, Bihar**. The accused persons cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for the accused persons, their families as well as society that the accused persons stay in judicial custody for the time being.

Considering the address of accused persons of District Motihari, Bihar, the present applications for grant of interim bail are dismissed.

The applications are disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicants/accused persons through Whatsapp.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 548/2020
State Vs. Deepak
FIR No. 148/2017
PS Khyala
U/s. 302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Gaurav Deval, proxy counsel for counsel Sh. Zia Afroz
for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Deepak for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Issue notice to complainant/victim through SHO PS Khyala, for next date of hearing.



Contd..2..

FIR No. 148/2017
PS Khyala
U/s. 302/34 IPC

--2--

Trial Court file not received from the concerned Court.
Put up with trial court record on 17/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 580/2020
State Vs. Hamir @ Amir Paiya
FIR No. 698/2019
PS Rajouri Garden
U/s. 392/394/307/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Mr. M. Hasibuddin, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810468429 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Contd..2..



FIR No. 698/2019
PS Rajouri Garden
U/s. 392/394/307/34 IPC

--2--


As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules on multiple occasions.

Secondly, as per report received from IO/SHO PS Rajouri Garden, accused Hamir @ Amir Paiya has previous criminal history of involvement in as many as seven other cases.

Considering the conduct of accused in jail and previous involvement of the accused in as many as 07 other similar heinous offences, the present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused through Whatsapp for intimation.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 451/2020
State Vs. Ramu
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Remand Advocate from DLSA for the applicant/accused.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Kirti Nagar.

Report already received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2017 for the offence U/s. U/s. 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Contd..2..



State Vs. Ramu
FIR No. 53/2017
PS Kirti Nagar

--2--

Accused Ramu is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

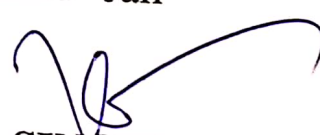
1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 13/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 620/2020
State Vs. Gulzar
FIR No. 90/2017
PS Punjabi Bagh
U/s. 186/353/307/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Narveer Dabas, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9868272621 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Contd..2..

FIR No. 90/2017
PS Punjabi Bagh
U/s. 186/353/307/34 IPC

--2--

Report received from the Central Jail No.8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

As per report received from IO/SHO PS Punjabi Bagh, accused Gulzar has previous criminal history of involvement in as many as 10 other cases.

Considering the previous involvement of the accused in as many as 10 other similar heinous offences, the present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused through Whatsapp for intimation.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Bail Application No. 695/2020
State Vs. Rajesh @ Pawa @ Jagdish
FIR No. 835/2015
PS Nihal Vihar
U/s. 302/120B IPC & Section 25/27 Arms Act.

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. S.P. Sharma, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Rajesh @ Pawa @ Jagdish for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of accused in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules.

At this stage, Ld. Counsel for accused Rajesh @ Pawa @ Jagdish seeks to withdraw the present application.

Contd..2..



FIR No. 835/2015

PS Nihal Vihar

U/s. 302/120B IPC & Section 25/27 Arms Act.

--2--

In view of statement of Ld. Counsel for applicant/accused on the application, the present application for grant of interim bail is hereby dismissed as withdrawn.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 503/2020
State Vs. Shivjeet @ Niku S/o. Sh. Ratan Lal
FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/509/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.


Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. M.M. Beg, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Shivjeet @ Niku for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to SHO PS Punjabi Bagh to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

 Contd..2..

FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/509/34 IPC

--2--

Trial Court file not received from the concerned Court.
Put up with trial court record on 15/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Sandeep Kumar @ Sonu
FIR No. 104/2010
PS Tilak Nagar
U/s. 302 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Mahesh K. Patel, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused **Sandeep Kumar @ Sonu** for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.


It is reported by the Reader that the applicant/accused has already been granted interim bail vide order dated 10.06.2020 of this court itself.

 Contd..2..

State Vs Sandeep Kumar @ Sonu
FIR No. 104/2010
PS Tilak Nagar
U/s. 302 IPC

-2-

Since the applicant/accused has already been granted interim bail, the present application is not maintainable. Hence, the same is dismissed.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Manish
FIR No. 491/2017
PS Paschim Vihar
U/s. 364A/365/341/342/506/34 IPC**


12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Yashpal Singh, Ld. Counsel for applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Manish for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report received from SI Shravan Kumar, PS Paschim Vihar. However, report still not received from concerned Jail Superintendent.

 **Contd..2..**

State Vs Manish
FIR No. 491/2017
PS Paschim Vihar
U/s. 364A/365/341/342/506/34 IPC

-2-

Issue notice to the complainant / victim through SHO to appear in person on the NDOH to report about threat perception from the applicant/accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Put up for receipt of reports and consideration of interim bail application for 17.06.2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sonu
FIR No. 151/2013
PS Ranhola
U/s: 302/397/411/34 IPC**

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Mohit Choudhary, Ld. Counsel for applicant
/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sonu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report from SI Amit Rathee, PS Ranhola received alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

Contd..2..



State Vs Sonu
FIR No. 151/2013
PS Ranhola
U/s. 302/397/411/34 IPC

-2-

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

In the meanwhile, Trial Court record be also summoned for NDOH.

Put up for receipt of report, TCR and consideration of bail application for 17.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Mohd. Shahbuddin @ Sonu
FIR No. 18/2017
PS Moti Nagar
U/s. 302/201/120B/379/411/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. M K Duggal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9999056779 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused **Mohd. Shahbuddin @ Sonu** for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Contd..2..



State Vs Mohd. Shahbuddin @ Sonu
FIR No. 18/2017
PS Moti Nagar
U/s. 302/201/120B/379/411/34 IPC


-2-

Police report received from SI Naresh Kumar, PS Moti Nagar alongwith report regarding previous involvement of applicant/accused in case FIR No. 42/2006, PS Moti Nagar and case FIR No. 281/2007, u/s 392/397/411/34 IPC, PS Sarai Rohilla.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules thrice.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be sent through Whatsapp to Ld. Counsel for applicant/accused as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Guddu
FIR No. 18/2017
PS Moti Nagar
U/s. 302/201/120B/379/411/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. M K Duggal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9999056779 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused **Guddu** for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs Guddu
FIR No. 18/2017
PS Moti Nagar
U/s. 302/201/120B/379/411/34 IPC

-2-

Issue notice to the IO/SHO, PS Moti Nagar to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Put up for receipt of reports and consideration of interim bail application for 17.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Smt. Surinder Kaur Vs. Charanjeet Kaur & Anr.
PS Paschim Vihar
Appeal U/s. 29 of Protection of Women from Domestic Violence Act

12.06.2020

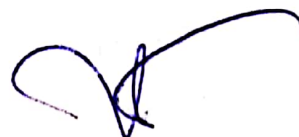
Present : Sh. Manish Sharma, Ld. Co-counsel for appellant.

Ms. Nandita Abrol, Ld. Counsel for respondent has appeared through video conferencing, through Whatsapp video call at her mobile no. 9899970368 called through mobile no. 9013121289 of Court Ahlmad Sh. Yogesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for respondent is visible and audible to all the persons present in the court room.

Respondent / complainant No.1 Ms. Charanjeet Kaur with her father.

Copy of appeal petition and its annexures be supplied to respondent no.1 today itself against acknowledgment.



Contd..2..

Smt. Surinder Kaur
Vs. Charanjeet Kaur & Anr.
PS Paschim Vihar

--2--

1. The present appeal assails the ex-parte interim order dated 06/06/2020 of Ld. Duty MM, West, Tis Hazari Courts, vide which complainant Ms. Charanjeet Kaur was granted urgent relief of entry into H. No. M-100, Guru Harkishan Nagar, Paschim Vihar, New Delhi-87, till next date of hearing i.e. 15/06/2020, which is stated to be her matrimonial home.

2. Ld. Counsel for appellant states that the said house is in absolute ownership of the appellant, who is mother-in-law of complainant Charanjeet Kaur. Moreover, Ms. Charanjeet Kaur has voluntarily left the said home alongwith her husband Sh. Gurpreet Singh Bedi (respondent no.2 herein), to reside at H. No. A-258, New Defence Colony, New Delhi.

3. Complainant Ms. Charanjeet Kaur married respondent no.2 Gurpreet Singh Bedi on 26/10/2002. They have two children out of the wedlock – one son Jagjot Singh, aged 17 years and one daughter Gursheel Kaur, aged 15 years.

4. Considering the domestic nature of the case and considering that the prime responsibility to maintain complainant Ms.



Contd..3..

*Smt. Surinder Kaur
Vs. Charanjeet Kaur & Anr.
PS Paschim Vihar*

--3--

Charanjeet Kaur is that of her husband Gurpreet Singh Bedi, I deem it appropriate to enjoin presence of Gurpreet Singh Bedi and above mentioned children of the parties on next date, in person in the court or through video conferencing.

5. The impugned order dated 06/06/2020 of Ld. Duty MM, West, reflects that it was passed ex-parte on the first date itself i.e. at the time of issuance of notice to respondents. It seems that, considering the urgent nature of the case, Ld. Duty MM deemed it fit to grant urgent interim relief to the complainant regarding entry in H. No. M-100 (supra). The interim relief was ordered to be effective only till 15/06/2020.

6. This court finds that the present appeal is not mature enough to be heard by this Appellate Court as enquiry into the facts alleged by complainant Ms. Charanjeet Kaur is yet to be conducted by the concerned Trial Court.

7. Accordingly, the parties are referred back to the concerned Trial Court to present their respective case to it, in order to facilitate proper enquiry into facts averred by respective parties.



Contd..4..

Smt. Surinder Kaur
Vs. Charanjeet Kaur & Anr.
PS Paschim Vihar


--4--

8. My Ld. Predecessor, Ld. Officiating District & Sessions Judge, West, Tis Hazari Courts, vide order dated 10/06/2020 had granted stay upon operation of impugned order dated 06/06/2020 of Ld. Duty MM, West.

9. Considering that the complainant Ms. Charanjeet Kaur is presently staying with her father at her parental home, no prejudice shall be caused if the interim application of residence is properly heard and decided by the Trial Court. The impugned ex-parte order dated 06/06/2020 of Ld. Duty MM, West, is set aside. The Trial Court shall rehear the application of complainant for residence on merits on 15/06/2020 on the basis of averments and evidence (documentary or oral) for the purpose of deciding the application. The present appeal is, accordingly, disposed of.

Copy of this order be given dasti to both the parties/Ld. Counsels for parties.

Parties to appear before the concerned Trial Court on 15/06/2020.


(VISHAL SINGH)
ASJ-03, WEST,
THC/12.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 311/2020
State Vs. Lalit Sonkar
FIR No. 144/2020
PS Khyala
U/s. 354A, B, D IPC & Section 8/12 POCSO Act

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. H.P. Singh, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Lalit Sonkar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The present case pertains to FIR No. 144/2020, U/s. 354A, B, D IPC & Section 8/12 POCSO Act.

The applicant/accused has been in J/c for even lesser period than six months.



Contd..2..

FIR No. 144/2020

--2--

PS Khyala

U/s. 354A, B, D IPC & Section 8/12 POCSO Act

The present application is not found covered by criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the present interim bail application is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 585/2020
State Vs. Ravi @ Revadhar Joshi
FIR No. 381/2014
PS Patel Nagar
U/s. 302/394/411/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Shadman Ali, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9958478695 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

Ld. Counsel for applicant/accused could not be contacted through WEBEX due to connectivity issue. For this reason, video conferencing has been conducted through Whatsapp video call.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Contd..2..

FIR No. 381/2014
PS Patel Nagar
U/s. 302/394/411/34 IPC

--2--

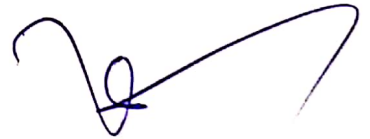
State
FIR N
PS Pa
U/s. 30

As per record, accused Ravi @ Revadhar Joshi is a **resident of Champawat, Uttrakhand**. The accused cannot be permitted to go outside the territory of Delhi in order to prevent the spread of COVID-19. Therefore, the court deems it safer for accused Ravi @ Revadhar Joshi, his family as well as society that the accused stays in judicial custody for the time being.

Considering the address of accused Ravi @ Revadhar Joshi i.e. **Champawat, Uttrakhand**, the present application for grant of interim bail is dismissed.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
12.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Chanderpal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC

12.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Bijender Singh, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9810042699 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chanderpal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs Chanderpal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC

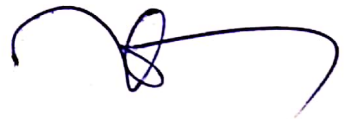
-2-

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Report still not received from IO/SHO, PS Ranhola.

SHO, PS Ranhola is directed to report about previous involvement and local Delhi residence of applicant/accused, if any for NDOH.

Put up for receipt of report and consideration of bail application on 15.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/12.06.2020